

For 08/08/2016

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

SECTION-II

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7950 OF 2014

WITH

CRIMINAL MISC. PETITION NOS. 20411, 20413 OF 2014 & 12908 OF 2016

(Applications for bail, impleadment and permission to file additional documents)

Mujammil & Anr.

...Petitioners

VERSUS

State of Uttar Pradesh

...Respondent

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 1st August, 2016 when the Court was pleased to pass the following order:

"In view of the letter circulated by learned counsel for the petitioner seeking adjournment for one week, the matter is adjourned for one week."

It is submitted that service of Show Cause Notice is complete in the instant matter as sole Respondent/State has been represented by Mr. Abhish Kumar, Advocate and Counter Affidavit of the said Respondent/State has already been included in SLP paper books.

It is further submitted that Mr. Shakeel Ahmad, Advocate for proposed impleading party/Complainant viz. Zulfiqar has on 3rd August, 2016 filed additional documents alongwith application for permission to file the same Copy of the same is circulated herewith for kind perusal of the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 5th day of August, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. M/s. Equity Lex Associates, Advocates
011, M.C. Setalvad Lawyer's Chambers, S.C.I.
2. Mr. Shakeel Ahmed, Advocate
86, Zakir Bagh, Okhla Road,
Supreme Court, New Delhi-25
3. Mr. Abhish Kumar, Advocate
203, New Lawyer's Chambers, S.C.I., N.D.

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ASSISTANT REGISTRAR